

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

17.

**IA(IBC)(PLAN)/ 16(MB)2024  
IN C.P. (IB)/698(MB)2021**

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **24.04.2024**

NAME OF THE PARTIES:

Labh Capital Services Pvt Ltd

Vs.

Shah Brother Ispat Pvt. Ltd

SECTION: 7, 30 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

**ORDER**

1. Mr. Nausher Kohli a/w Mr. Rakesh Gupta, Ld. Counsel for the RP/Applicant present.
2. This matter was heard finally and reserved for orders on 05.04.2024. At the time of preparing order, some defects are made out and the matter was listed for clarification today. Ld. Counsel for the Applicant present and clarified the all the objections raised by this Bench. Hence, the order dated 05.04.2024 shall be continued and matter is **reserved for orders**.

Sd/-

**ANU JAGMOHAN SINGH  
Member (Technical)**

Sd/-

**KISHORE VEMULAPALLI  
Member (Judicial)**